

Orissa	Mayurbhanj, Sundergarh, Koraput districts and blocks/tehsils notified as tribal in the districts of Sambalpur, Keonjhar, Boudhkhondwals, Ganjam, Kalahandi and Balasore.
Rajasthan	Banswara and Dungarpur districts and tehsils notified as tribal in the districts of Udaipur Chittorgarh and Sirohi.
Tamil Nadu	Tribal development blocks/tribal pockets in the districts of Salem, South Arcot, North Arcot, Tiruchirapalli and Dharamapuri.
Tripura	Parts of sub-divisions notified as tribal in North Tripura, West Tripura and South Tripura.
Uttar Pradesh	Villages/blocks notified as tribal in the districts of Lakhimpur Kheri and Gonda.
West Bengal	Blocks/parts of blocks notified as tribal in the districts of Purulia, Bankura, Jalpaiguri, Birbhum, Malda, Darjeeling, West Dinajpur, Midnapore, Murushidabad, Burdwan, 24 Parganas and Hoogly.
Andaman and Nicobar Islands	Nicobar districts.
Goa, Daman and Diu	Daman.

## Statement-II

## Selection Grade for Delhi Cantonment Board Employees

*No. of Post Offices opened in Tribal areas during the VI Five Year Plan.*

1. Andhara Pradesh	135
2. Bihar	170
3. Delhi	—
4. Gujarat	97
5. J & K	—
6. Karnataka	32
7. Kerala	15
8. Madhaya Pradesh	254
9. Maharashtra	97
10. North East	299
11. North West	31
12. Orissa	220
13. Rajasthan	91
14. Tamil Nadu	26
15. Uttar Pradesh	21
16. West Bengal	82

1570

6436. SHRIMATI N. P. JHANSI LAKSHMI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Delhi Cantonment Board employees have been representing for the sanction of selection grade at par with those of Delhi Administration;

(b) whether Government have recommended their case to the Delhi Administration for its approval;

(c) if so, the reaction of Delhi Administration in this behalf; and

(d) whether Government propose to ask the Delhi Administration to expedite the disposal of the case ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) Yes, Sir.

(b) to (d). Orders pertaining to service conditions of the Cantonment Board em-

ployees issue with the approval of the GOC-in-C of the Command, and hence reference of the proposal to the Delhi Administration is not required.

**Scope for Agro-based Industries  
in Kerala**

6437. SHRI K. MOHANDAS : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether there is a tremendous scope for agro-based industries in Kerala;

(b) if so, whether Government would provide financial assistance to the State to set up a network of agro-based industries; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). Several studies and surveys including techno-economic survey of Kerala by the National Council of Applied Economic Research, Lead Bank Surveys, Action plans of District Industries Centres have identified scope for setting up of various industries including agro-based industries in Kerala in view of the existence of a variety of rich cash crops and plantations like coconut, rubber, tea, spices, etc. Apart from the traditional industries like coir, rubber, etc. some of the possible new industries include desiccated coconuts, activated charcoal from coconut shell, cow roper, needlefelt, rubberised fibre, straw boards, dried bananas, tropical flour starch and agro related industries like agricultural implements.

Several incentives and concessions including fiscal and financial are extended to entrepreneurs for setting up industries in the identified industrially backward districts/ areas including Kerala, under the special Central schemes. These include Central investment subsidy, concessional finance from term-lending institutions, infrastructural development, etc.

**Down Gradation of Post Offices in Idukki  
District of Kerala**

6438. PROF. P. J. KURIEN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Posts and Telegraphs Department has taken a decision to downgrade thirteen post offices in the Idukki district of Kerala;

(b) if so, the reasons thereof;

(c) whether representations from the public have been received requesting the department not to downgrade the said post offices; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. Only 11 EDSOs were actually downgraded.

(b) EDBOs with PCO facility were en-block upgraded to EDSOs earlier. As per revised policy only those BOs with 4 hours of work are to be upgraded to EDSOs. The work of these post offices was reviewed twice and only those offices with less than 4 hours of work were downgraded.

(c) Yes, Sir, received in some cases.

(d) Those offices with justified work-load are being allowed to continue as EDSOs.

**Issue of Licences for Cement Industry**

6439. SHRIMATI JAYANTI PATNAIK : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the total capacity of the cement industry for which licences have been issued during 1984-85;

(b) whether the Department of Coal has requested his Ministry to stop further licensing in the cement industry;

(c) if so, the reasons advanced by the Department of Coal to stop further licensing in the cement industry; and

(d) the reaction of his Ministry thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF